



The Tamil Nadu Motor Vehicles (Special Provisions)-Repeal Act, 1991

Act 6 of 1991

Keyword(s):

Repealing Act, The Tamil Nadu Motor Vehicles (Special Provisions) Act, 1987

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 8th February 1991 and is hereby published for general information :—

ACT No. 6 OF 1991.

An Act to repeal the Tamil Nadu Motor Vehicles (Special Provisions) Act, 1987.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Motor Vehicles (Special Provisions) Repeal Act, 1991. Short title
and
commencement.

(2) It shall be deemed to have come into force on the 4th day of June 1976.

2. The Tamil Nadu Motor Vehicles (Special Provisions) Act, 1987, is hereby repealed. Repeal.

3. The Tamil Nadu Motor Vehicles (Special Provisions) Repeal Ordinance, 1990, is hereby repealed. Repeal of
Ordinance.

Tamil Nadu
Ordinance 6
of 1990.

(By order of the Governor.)

P. JEYASINGH PETER,
Secretary to Government, Law Department.